

1/7.4.04

Ram Kalewar Roy

..

Applicant

-versus-

The Union of India & others..

Respondents

ORDER

This R.A. has been filed by the applicant for review of orders passed by this Court in O.A. No.31 of 1996 dated the 24th February, 2004 whereby the reliefs claimed by the applicant were rejected.

2. The applicant has challenged the order dated the 24th February, 2004 passed in O.A. No.31/96 on the ground that the statements made in the O.A. and rejoinder submitted by the applicant have not been discussed in the order passed by this Court.

3. I have gone through the order and find that the statements made in the O.A. and rejoinder filed by the applicant have been ~~appropriately~~ taken into account. I am of the considered opinion that the applicant has failed to satisfy to review the order passed in the O.A. as the scope of review is very limited under the provisions prescribed in the Central Administrative Tribunal (Procedure) Rules, 1987 and also as per the provisions contained in Order 47, C.W.P.C. which provides that an order can be reviewed only if there is some mistake or error apparent on the face of the record, which in the present case the applicant has miserably failed to establish and the R.A. does not merit for preliminary hearing and deserves to be dismissed at the circulation stage.

4. In view of the above mentioned reasons, I find no reason to review the order passed in the O.A. and, accordingly, the R.A. is dismissed at the circulation stage with no order as to costs.


(Mantreshwar Jha)

Member (A)

Hon'ble Member (J)

I agree as above. 